

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF TYSON RETAIL SERVICES
PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	TYSON RETAIL SERVICES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23/08/2017
3.	Authority under which corporate debtor is incorporated /registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999DL2017PTC322580
5.	Address of the registered office and principal office (if any) of corporate debtor	D-9, 1st FLOOR SEC-8, DWARKA NEW DELHI -110077
6.	Date of closure of Insolvency Resolution Process	Order dated 22/12/2022 (copy provided on 26/12/2022)
7.	Liquidation commencement date of corporate debtor	26/12/2022
8.	Name and registration number of the insolvency professional acting as liquidator	RAJIV BAJAJ M.No.8800794355 IBBI/IPA-002/IP-N00276/2017- 18/10834
9.	Address and e-mail of the liquidator, as registered with the Board	LG-B-269, Chhatarpur Enclave, Phase-2, New Delhi-110074 rbajajip@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	LG-B-269, Chhatarpur Enclave, Phase-2, New Delhi-110074 rbajajip@gmail.com, cirptyson2020@gmail.com
11.	Last date for submission of claims	25/01/2023

Notice is hereby given that the National Company Law Tribunal Bench-V has ordered the commencement of liquidation of the **TYSON RETAIL SERVICES PRIVATE LIMITED** on **26.12.2022**.

The stakeholders of **TYSON RETAIL SERVICES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 25/01/2023 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

Name and signature of liquidator :

Date and place: :

RAJIV BAJAJ

New Delhi. 29th December, 2022.

